

**SECTION III-A
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION**

CIVIL APPEAL NO. 4101 OF 2012

GHAZIABAD DEVELOPMENT AUTHORITY

....APPELLANT

VERSUS

COMMISSIONER OF INCOME TAX & ORS.

....RESPONDENTS

OFFICE REPORT ON PRE-FINAL HEARING MATTER

The office report is prepared as per circular No. F. 41/ Jul./ 2008 dated 17th December, 2008.

- A) There are three respondents and all are represented through counsel.
- B) Service complete.
- C) Not applicable.
- D) No application for substitution is pending.
- E) Both the parties have not filed Statement of Case within stipulated time so far, in the matter as per Amended New Rule, 2013 vide order XIX, Rule 32(1)(2), it shall be presumed that the Counsel for both the parties do not desire to lodge Statement of Case in the appeal.
- F) Not applicable.

The Office Report is listed before the Ld. Registrar's Court for orders.

DATED THIS THE 5TH DAY OF AUGUST, 2015.

ASSISTANT REGISTRAR

Copy to:-

M/s. Manoj Swarup & Co., Advocate
Mrs. Anil Katiyar, Advocate

ASSISTANT REGISTRAR